

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.101
IB-204(ND)/2021

IN THE MATTER OF:

Union Bank of India
Vs.
Supertech Ltd.

....FINANCIAL CREDITOR

.....CORPORATE DEBTOR

SECTION

U/s 7 of IBC

Order delivered on 02.07.2021

CORAM:

SHRI P.S.N. PRASAD
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

Heard the submissions made by the Counsel for the Petitioner as well as Counsel for the Corporate Debtor. Counsel for the Corporate Debtor is directed to file Vakalatnama within three days and file reply within three weeks. One week time for file rejoinder, if any. Post this matter after four weeks.

List the matter on 17.08.2021.

- Sd -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd.

(P.S.N PRASAD)
MEMBER (JUDICIAL)